

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 22/TT/2022

Date: 11.4.2022

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of transmission tariff from COD to 31.3.2024 for 765/400 kV, 333 MVA single phase auto transformer at Bhiwani Substation under “Spare Transformers in Northern Region”.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 9.5.2022:

- a) Detailed history of interest rates and their duration of applicability from the date of first drawl to the COD for all long-term loans with floating rates of interest.
- b) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed during 2019-24 period for the transmission asset.
- c) Detailed chronology of events leading to time-overrun of 1064 days (in .docx or .xlsx format), along with documentary evidence.
- d) Justification for claiming initial spares under transmission sub-station (Brown Field) i.e., 6% of the P&M cost for the transmission asset, and not as Green Field Sub-station.
- e) Liability flow statement for the transmission asset as per the format provided in Annexure-I.
- f) Confirm whether additional ACE is expected beyond 2023-24.
- g) Confirm whether liabilities in respect of initial spares and IEDC have been discharged as on COD. If not, then provide the details of annual cash discharge in respect of initial spares and IEDC.
- h) Confirm that the instant asset is currently in use.
- i) Confirm whether all the assets under the instant Transmission Scheme have been completed.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure-I

Asset No.	Party	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (19-24)	
Asset-I	Party - A										
Asset-I	Party - B										
...	...										

TL/SS/Communication Systems etc.